

**THE GOVERNMENT DUES FROM MEMBERS (DEDUCTION FROM
ALLOWANCES) RULES, 1978**

1. (1) These rules may be called the Government Dues from Members (Deduction from Allowances) Rules, 1978.

(2) They shall come into force at once.

2. In these rules, unless the context otherwise requires:-

(a) "Act" means the Payment of Salaries and Allowances Act, 1951;

(b) "Member" means a member of the Kerala Legislative Assembly who does not hold the office of a Minister or the Speaker or the Deputy Speaker or the Leader of the Opposition or the Chief Whip;

(c) "Secretary" means the Secretary of the Kerala Legislative Assembly.

3. Where any amount is payable by a Member in his capacity as such member to the Government, the departmental authority concerned shall intimate him in writing through the Secretary the amount due from him and request him to pay the same within a specified period

4. If the Member objects to the claim of the Government Department on the ground that the amount claimed is not amount liable to be paid in his capacity as a Member of the Legislative Assembly, the Secretary shall have the right to decide whether the whole or part of the amount claimed is Government dues payable by the Member in his capacity as a Member.

5. (1) The Secretary shall, after deciding the objection, if any under rule 4, or if, there is no objection, after the termination of the period of notice, forward a statement in the form annexed to these rules, in duplicate, to the Treasury Officer concerned to effect the recovery and to transfer credit the amount so recovered to the head of account specified by the Department concerned.

(2) The Secretary shall furnish a copy of the statement to the Member concerned.

(3) On receipt of the statement under sub-rule (1), the Treasury Officer shall effect the recovery and transfer-credit the amount to the head of account specified in the statement and return the duplicate of the statement to the Secretary recording the recovery of the amount.

6. Where the allowances payable to a member during a month is less than the amount due from him to the Government, the balance amount due may be deducted from the allowances payable to the Member for the next or subsequent months.
